

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.6693/2024

(Arising out of impugned final judgment and order dated 03-10-2023 in CRLA No.2704/1985 passed by the High Court of Judicature at Allahabad)

KAMLA KANT SHUKLA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.100701/2024-CONDONATION OF DELAY IN FILING and IA No.100702/2024-EXEMPTION FROM FILING O.T. and IA No.100704/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.100700/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Chand Qureshi, AOR
Mr. Shailendra Mani Tripathi, Adv.
Ms. Deepanshi Gupta, Adv.
Ms. Sapna Sharma, Adv.
Ms. Durgesh Thapa, Adv.
Ms. Akanksha Singh, Adv.
Mr. Md Monazrul Haque Siddiqui, Adv.

For Respondent(s) Mr. K. Parmeshwar, A.A.G.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. Gagan Gupta, Sr. Adv.
Ms. Pushpila Bisht, Adv.
Dr. Prashant Pratap, Adv.
Ms. Prachi Pratap, Adv.
Ms. Pallavi Pratap, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by learned counsel for the petitioner, three weeks time is granted to take fresh steps of service of notice on unserved respondent No.6.

2. The matter be listed after three weeks.

3. In the meanwhile, learned counsel for the respondents may also file counter affidavit

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)